SECOND SCHEDULE

FORM OF INQUISITION

AN INOUISITION taken at day of 187 on the before E F, Coroner of ¹[in the case of A B deceased] upon the oath of G H, I J, K L, and M N, then and there duly sworn and charged to inquire when, how and by what means the said A B came to his death. We, the said jurors, find unanimously [or by a majority of that the death of the said A B was caused, on or about the day of 187 , by [here state the cause of death as in the *following examples*]: — 1. [Cases of homicide]—a blow on the head with a stick inflicted on him by C D, under such circumstances that the act of C D was justifiable [or accidental] homicide. —a stab on the heart with a knife inflicted on him by C D under such circumstances that the act of C D was culpable homicide not amounting to murder [or culpable homicide amounting to murder, or a rash or negligent act not amounting to culpable homicide]. 2. [Cases of accident]—falling out of a boat into the river Hughli, whereby he was drowned. -a kick from a horse which fractured his skull and ruptured blood-vessels in his head. 3. [Cases of suicide]— shooting himself through the head with a pistol. — arsenic, which he voluntarily administered to himself. 4. [Cases of sudden death by means unknown]—disease of the heart. —poplexy. -sunstroke. And so say the jurors upon their oath aforesaid. Witness our hands. EF, Coroner of GH, IJ, KL, MN, OP (jurors).

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^{1.} Subs. by Act 4 of 1908, s. 12, for "on view of the body of A B then and there lying dead".